CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 22nd day of October 2019

Original Application No. 330/00875 of 2018

Hon'ble Ms. Ajanta Dayalan, Member – A Hon'ble Mr. Rakesh Sagar Jain, Member – J

Santos Kumar, S/o Sri Anmol Singh, Helper – II, Bindaki Road, Telecommnation, North Central Railway, Kanpur. R/o – Villl – Mahawalpur, Post – Dulhipur, District Chandauli.

. . .Applicant

By Adv: Shri Bipin Bihari

VERSUS

- 1. Union of India through General Manager, North Central Railway (NCR), Allahabad.
- 2. Divisional Railway Manager (DRM), North Central Railway (NCR), Allahabad.
- 3. Senior Divisional Signal & Telecommunication Engineer / Appellate Authority, North Central Railway (NCR), Allahabad.
- 4. Divisional Signal & Telecommunication Engineer / S.W. North Central Railway, Kanpur.
- 5. Senior Section Engineer, Telecommunication, North Central Railway Kanpur.
- 6. Inquiry Officer Sri V.K. Mishra, SE/Sig./RRI/CNB, North Central Railway, Kanpur.

... Respondents

By Adv: Shri Atul Kumar Shahi

<u>ORDER</u>

By Hon'ble Ms. Ajanta Dayalan, Member - A

This OA has been filed by the applicant Santos Kumar seeking direction to respondent No. 3, in the nature of mandamus to decide the departmental appeal dated 20.07.2012 filed by the applicant, which is stately still pending with the appellate authority. The applicant has also sought interim order to the same effect.

- 2. Learned counsel for the applicant stated that the applicant was appointed as Helper II in North Central Railway on compassionate ground vide order dated 17.11.2004. On 04.03.2008, he was charge sheeted for being absent from duty since 27.07.2007 without information and without taking permission from the authorized officer. Inquiry Officer was appointed. According to the applicant, ex-party inquiry was conducted and based on that, disciplinary authority passed punishment order dated 29.01.2009 removing the applicant from service. The applicant has alleged that this order was not received by him and it was only in 2012, in response to RTI query that this order was provided to him. He has stated that, thereafter, the applicant preferred an appeal dated 20.07.2012, which is still pending with the department.
- 3. During the course of arguments, learned counsel for the applicant concluded that the appellate authority needs to pass order on the appeal preferred by the applicant.
- 4. Learned counsel for the respondents stated that this OA is highly time barred the same having been moved only in 2018 whereas, the cause of action arose way back in 2009. He stated that the order of the disciplinary authority was duly communicated to the applicant. However, as he was not available at his residence, the same was returned undelivered. He also stated that the applicant has failed to prefer an appeal within time prescribed. He is now covering this delay both in filing of appeal and in filing of OA by trying to obtain order of this Tribunal for disposal of appeal. Learned counsel for the respondents, therefore, objected to condonation of delay and also to passing order in the OA.

5. We observe that the present OA is quite limited – i.e. for deciding

the appeal preferred by the applicant against order of the disciplinary

authority dated 29.01.2009. We also observe that it is true that the appeal

has been preferred only on 20.07.2012 - i.e. almost 31/2 years after

passing of the punishment order by the disciplinary authority. We also

note that the dismay that the OA has been filed only on 21.08.2018 - i.e.

six years after filing of appeal. Therefore, there is no doubt that the

applicant has not been pursuing his case diligently. Rather he has slept

over the matter for years before taking any action on his part towards

redressal of his grievances.

6. It is settled law, as per catena of judgments pronounced by the

Hon'ble Apex Court, including that of C. Jacob v. Director of Geology

and Mining - (2008) 10 SCC 115 that law of limitation has to be strictly

enforced and the person who sleeps over his rights loses the right itself.

Besides, delayed representation or repeated representations do not

extend the period of limitation.

7. It is also observe that Section 21 of the Administrative Tribunals Act

1985 provides that no application shall be admitted by the Tribunal beyond

the time period prescribed therein. Moreover, this Section is worded in

negative terms and hence has to be applied strictly. The OA, therefore,

needs to be dismissed on the ground of limitation.

8. In view of the above, we find that the OA is barred by limitation.

MA No. 1843/18 is dismissed. Accordingly, the OA is also dismissed

being time barred.

(Rakesh Sagar Jain) Member – J (**Ajanta Dayalan**) Member – A

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